



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
O. A. No. 576/2022**

In The Matter of:

Bharat Prakash Rai

... Applicant

Versus

The State of West Bengal & Ors.

... Respondents

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Filed by

*Sibojyoti Chakrabarti*  
SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: [subho.advocate@gmail.com](mailto:subho.advocate@gmail.com)

(M): 9007035534

**09 FEB 2023**



**THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**O. A. No. 576/2022**

**In The Matter of:**

**Bharat Prakash Rai**

**... Applicant**

**Versus**

**The State of West Bengal & Ors.**

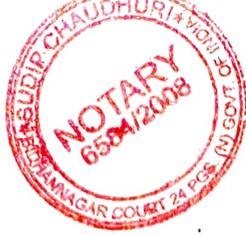
**... Respondents**

**AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 4, THE DISTRICT  
MAGISTRATE & COLLECTOR, DARJEELING**

I, PONNAMBALAM.S, S/o Sonaimuthu. P, aged about 37 Years, by faith-Hindu, by occupation-service presently posted as District Magistrate & Collector, Darjeeling, having office at Darjeeling, Chouk Bazaar, Pin: 734101, West Bengal, do hereby solemnly affirm and declare as follows:

1. That I am the District Magistrate & Collector, Darjeeling, having office at Darjeeling, Chouk Bazaar, Pin: 734101, West Bengal, and I have been duly authorized by the Hon'ble National Green Tribunal (Principal Bench), New Delhi to swear this affidavit.
2. That this affidavit is being filed in pursuance to the Solemn Order dated 21.12.2022, as passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi.
3. That it is stated that a committee has been constituted by the Hon'ble Tribunal vide Solemn Order dated 07.09.2022 in connection with the above matter the West Bengal Pollution Control Board being the nodal office for coordination and compliance.
4. That accordingly first meeting was convened on 16.11.2022 and second meeting convened on 25.11.2022.

**09 FEB 2023**



Photocopies of the Minutes of both the meetings are collectively annexed herewith and marked with the letter 'R-1'.

5. That subsequently as part of the proceedings of second meeting wherein interalia the Divisional Forest Officer (DFO), Kurseong was required to give specific suggestions for recommendations on point numbers 1 & 2 which are stated below:

- (i) No further cutting of trees on the sloping area at plot no. 769 at Bhanjang may take place and re-plantation and stabilization of the area may be done within specific time frame by the tea garden.
- (ii) It was suggested by the ACCPF that indigenous species of trees duly prescribed by the Forest authorities shall be planted at the same plots where the dhupi trees were felled in a ratio 1:1.5 or 1:2 at the cost of the project proponent.

That in response to the same the Divisional Forest Officer (DFO), Kurseong vide letter dated 06.12.2022 had informed the Additional District Magistrate & District Land & Land Reforms Officer, Darjeeling the suggestions.

It has been stated in the said letter that in order to control soil erosion and stabilize landslides, land slip as well as to facilitate restoration of ecology and habitat in the hill slopes and high slope gradient area, no trees shall be cut further in plot No. 769. Permission for felling only shade trees in plot no.s 1773, 1774, 1775 near Manju Park may be granted through District Magistrate, Darjeeling if found satisfactory after re-evaluating the existing field situation and in accordance with the Acts, Rules and guidelines in practice.

That the tea management shall plant saplings of indigenous tree species as prescribed by Forest department at the ratio 1:2, and spacing of 2m x 2m at their own. expenses in the same plot where 'Dhupi' trees were felled. The plantation of the indigenous tree species may be taken up at the onset of monsoon and completed within a period of 1 (one) month preferably within June 2023. The tree plantation may be supervised by local administration including representatives from Gram Panchayet, Block Land & Land Reforms Officer, Mirik and Divisional Forest Officer (DFO), Kurseong. The petitioner may also be invited to the programme. The planted saplings should be maintained for a period of 5 (Five) years

09 FEB 2023



by the Tea Garden Management at their own cost under the supervision of District Administration.

Photocopy of the letter written by the Divisional Forest Officer (DFO), Kurseong to the ADM (LR) & D.L. & L.R.O Darjeeling dated 06.12.2022 is annexed herewith and marked with the letter 'R-2'.

6. That the Additional District Magistrate & District Land & Land Reforms Officer, Darjeeling had submitted action taken report on Sourenee TG felling in connection with the above matter to the District Magistrate & Collector Darjeeling vide letter dated 06.12.2022.

That in the said action taken report inter alia the following aspects have been stated:

- a) On 23.09.2019 vide letter no. STG/2019-20/103, the Welfare Officer, Sourenee Tea Estate submitted an application to the District Magistrate & Collector Darjeeling seeking permission for felling 515 number of shade trees in the retained area of their tea garden. It was stated in that application that the proceeds from the felled trees would be used for commercial purpose to meet the expenditure towards labour welfare projects.
- b) That the felling of shade trees is a routine practice in the tea gardens while uprooting tea bushes for new plantation and the application has been made as per provision of section 6 (3) of the West Bengal Trees (Protection and Conservation in Non Forest Areas) Act, 2006.
- c) That on 27.09.2019 the Officer-in-Charge, Touzi department of the office of the District Magistrate & Collector Darjeeling, forwarded the application to the B.L. & L. R. O. Mirik to conduct an enquiry and submit report in three men committee form through the Divisional Forest Officer, Kurseong.

09 FEB 2023



- d) That the report of 3 men committee comprising of B.L.& L.R.O Mirik, Beat Officer, Phuguri Beat and Secretary Sourence -I, Gram Panchayet vide letter dated 17.12.2019 and subsequently permission was granted by the District Magistrate & Collector Darjeeling for felling 515 number of shade trees, which was valid for 90 days from date of issue.
- e) The DFO Kurseong vide letter dated 20.02.2020 directed the Range Officer, Bamanpokhari to monitor the felling operation and issue transit pass for the felled produce after proper verification within 83 days.
- f) The tea management felled 26 trees approximately and further felling was stopped due to outbreak of Covid-19 pandemic.
- g) Thereafter vide letter dated 12.03.2022, the Manager, Sourence Tea Garden applied to the DFO, Kurseong for extension of felling permission duration by 80 days for felling the remaining trees, although the said prayer for extension was not intimated to the District Magistrate & Collector Darjeeling.
- h) That several complaints on tree felling was received and on 21.04.2022, the Tea garden was directed to immediately stop felling of trees and a detailed report was south from the Sub Divisional Officer, Mirik.
- i) The Sub Divisional Officer, Mirik, submitted detailed report dated 25.04.2022, on tree felling stating that around 117 trees had been felled and directed the Garden management to stop tree felling immediately.
- j) That thereafter the Sub Divisional Land & Land Reforms Officer, Mirik was instructed to auction all the trees lying under the custody of the Range Officer Bamanpokhari and deposit the sale proceeds to the Government Exchequer and the auction is in process.
- k) That since the trees felled are in sloppy are no trees shall be further felled and this was informed to the Tea Garden.

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Photocopy of the letter written by the Additional District Magistrate & District Land & Land Reforms Officer, Darjeeling to the District Magistrate & Collector Darjeeling vide letter dated 06.12.2022 is annexed herewith and marked with the letter 'R-3'.

7. That the statements made in the above paragraphs are true to my knowledge and belief and from the records as available in the office and the rest are my humble submissions before this Hon'ble Tribunal.

Identified by me

*Sibajyoti Chakrabarti*  
Advocate  
09/02/2023  
For The State of West Bengal

*D. N. P.*  
Deponent

District Magistrate  
Darjeeling

SL. NO. 967/2023

VERIFICATION BEFORE THE NOTARY PUBLIC  
AT BIDHANNAGAR  
DIST.-NORTH 24 PARGANAS

I, PONNAMBALAM.S, S/o Sonaimuthu. P, aged about 37 Years, by faith-Hindu, by occupation-service presently posted as District Magistrate & Collector, Darjeeling, having office at Darjeeling, Chouk Bazaar, Pin: 734101, West Bengal, do hereby solemnly verify and declare as follows:

1. That I am the District Magistrate & Collector, Darjeeling, having office at Darjeeling, Chouk Bazaar, Pin: 734101, West Bengal and I am duly authorized to swear this affidavit.
2. That the statements made in the paragraphs 1 to 6, are true to my knowledge and belief and as derived from the office records and the rest are my respectful submissions before this Hon'ble Tribunal.

Identified by me

*Sibajyoti Chakrabarti*  
Advocate  
09/02/2023  
For The State of West Bengal

*D. N. P.*  
Deponent

District Magistrate  
Darjeeling

*S. S. S.*  
S. CHAUDHURI  
\*NOTARY\*  
GOVT. OF INDIA  
Regd. No.-6584/08  
Bidhannagar Court  
Dist.-North 24 Pgs.



WEST BENGAL POLLUTION CONTROL BOARD  
 Siliguri Regional Laboratory,  
 Paribahan Nagar, P.O.- Matigara  
 Darjeeling- 734010  
 Phone (0353) 2571113, 2571115 & Fax: (0353)- 2571113  
 Email address-wbpcb@sancharnet.in

Minutes of the 1<sup>st</sup> Meeting of the Joint Committee held on 16.11.2022 in compliance to the order of Hon'ble National Green Tribunal, Principal Bench dated 07.09.2022 in O.A No- 576/2022/EZ .

Virtual Meeting Held on 16<sup>th</sup> November 2022 at 16:00 Hrs.  
 Attendees:

1. The District Magistrate, Darjeeling
2. The Addl. Chief Forest Conservator, APCCF, WB.
3. The Addl. District Magistrate, Darjeeling
4. The DFO, Kurseong.
5. The Sub- Divisional Officer, Mirik.
6. The Officer- in-Charge (Env), Darjeeling
7. The ADFO Kurseong.
8. Jr. Scientist & I/C, Siliguri Regional Laboratory, WBPCB
9. Asst. Env. Engineer, Siliguri Regional Office, WBPCB

In the matter of O.A No- 576/2022/EZ, Mr Bharat Prakash Rai v/s State of West Bengal on a compliant of mass tree felling in Soureni Tea Garden, Hon'ble NGT, Principal Bench its order dated 07.09.2022 has directed to constitute a Joint Committee comprising of -

1. Representative of Principal Chief Conservator of Forests, WB.
2. Representative of State PCB
3. Representative of Collector, Darjeeling .

to verify the factual position of the compliant & submit its report before the Hon'ble NGT.

In this regard, WBPCB being the nodal office for the coordination and compliance and Sukriti Lama, Scientist, Siliguri Regional Laboratory, WBPCB being the nodal officer, convened this virtual Meeting to have a discussion on the various issues of the Hon'ble NGT order and the action point Points of the committee.

Addl. Principal Chief Conservator of Forests, North Bengal & the District Magistrate Darjeeling were Present along with other officers.

1. The Joint Committee will visit the field, Sourani Tea Garden, on 22.11.2022 through representatives. Dy. Magistrate from SDO Mirik's Office, BLLRO Mirik, Officials from WBPCB and ADFO Kurseong will be the representing officials. Sub- Divisional officer, Mirik would co-ordinate and facilitates this field - visit. All Representatives will assemble at SDO Mirik's office on 22.11.2022 at 11:00 AM.
2. The petitioner, Mr Bharat Prakash Rai and the Soureni Tea Garden Management will be formally informed on this visit by the Nodal Co-ordinating officer of PCB.
3. The field visit representative will submit a report to this Jt. Committee by 24.11.2022.
4. This Joint Committee will further sit together on this issue on 25.11.2022. Necessary communications on this will be done by the Nodal Coordinating Office of PCB.

The meeting ended with a vote of thanks to all the members.

*(Signature)*  
 16/11/22

Amekure - 'R-5' - 8 -

**Proceedings of the 2<sup>nd</sup> Virtual meeting of the Joint Committee in pursuance to the Order of Hon'ble National Green Tribunal Principal Bench dated 07.09.2022 in O.A. no - 576/2022.**

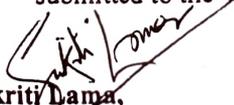
The meeting was attended by:-

1. The District Magistrate, District Magistrate Office, Darjeeling.
2. The Additional Principal Chief Conservator of Forests, APCCF, WB.
3. The DFO, Subdivision Kurseong, Dist. Darjeeling.
4. The ADM District Magistrate Office, Darjeeling.
5. The SDO, SD Office Mirik, Dist. Darjeeling.
6. Sri Dipen Tamang, The ADFO, Subdivision Kurseong, Dist. Darjeeling.
7. Sri Mridul Srimany, Dy. Magistrate, SDO Mirik's Office- Representative of District Magistrate, Darjeeling.
8. Sri Uttam Kumar Das, BL & LRO Mirik- Representative of District Magistrate, Darjeeling
9. Jr. Scientist, Siliguri Regional Laboratory, WBPCB.
10. Asst. Env. Engineer, Siliguri Regional Office, WBPCB.

As per the resolution of the first meeting held on 16.11.2022, a field visit was conducted by the Committee associating the petitioner & the project proponent on 22.11.2022. A draft report was prepared by WBPCB & shared among the Committee members. A second meeting was held on 25.11.2022 to discuss the various aspects of the findings of the field visit and finalize the report.

After the necessary discussion the Committee members came at a point:

1. No further cutting of trees on the sloping area at Plot no. 769 at Bhanjang may take place and Re-plantation & stabilization of the area may be done within a specific time frame by the Tea garden.
2. It was suggested by the ACCPF that indigenous species of Trees duly prescribed by the Forest Authorities shall be planted at the same plots where the dhupi trees were felled in a ratio of 1:1.5 or 1:2 at the cost of the project proponent.
3. DFO, Kurseong is to give a specific suggestions for the recommendations in SL. No. 1 & 2.
4. The Tea Garden authority to implement the recommendations at their own cost.
5. Cut logs should be auctioned and sale proceeds should be utilized for re-plantation & welfare of the tea labourers as per the decision of the Tauzi section, DM, Darjeeling.
6. Field level officials & Forest and Land Dept. are to be sensitized about keeping in mind the sensitivity of the slope and nature of trees while submitting enquiry report on the application in respect of felling of shade trees in Tea Garden areas.
7. In the course of discussion, it came to the knowledge of the Committee, some action has been already taken by the DFO, Kurseong & Touzi Section, of DM Darjeeling. They are requested to submit a status report within 30.11.2022.
8. A status of Action taken report on these issues by the DM, Darjeeling and DFO, Kurseong is to be submitted to the WBPCB.

  
**Sukriti Datta,**  
**Jr. Scientist,**  
**Siliguri Regional Laboratory**  
**WBPCB**

Annexure - '2-2'

- 9

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Government of West Bengal  
Directorate of Forests  
Office of the Divisional Forest Officer  
Kurseong Division, Dow Hill, Darjeeling 734204  
Phone No: 0354-2332200; Fax No: 0354-2332200; Email: dfokue-wb@nic.in



No: 2817/28-46

Dated, 06/12/2022.

To :: The Additional District Magistrate.  
District Land & Land Reforms Officer.  
Office of the District Magistrate, Darjeeling.

Sub :: Minutes of the 2<sup>nd</sup> meeting of Joint Committee held on 25.11.22 wrt. OA No. 576/2022 - reg.

Ref :: 1. Your office letter No.129/Enc-Darj/2022, dated 01.12.2022.  
2. Jr. Scientist S.R.L, W.B.P.C.B Memo No. 666/WBP/SRO/NGT/190-2016, dated 20.11.2022.

\*\*\*\*\*

Sir,

In citation to the above subject matter and in reference, the suggestions of the undersigned are laid down here under;

1. In order to control soil erosion and stabilize landslides, land slip as well as to facilitate restoration of ecology and habitat in the hill slopes and high slope gradient area, no trees shall be cut further in Plot No. 769. Permission for felling only shade trees in Plot No. 1773, 1774, 1775 near Manju Park may be granted through District Magistrate, Darjeeling if found satisfactory after re-evaluating the existing field situation and in accordance with the Acts, Rules and guidelines in place.
2. The Tea Garden Management shall plant saplings of indigenous tree species as prescribed by Forest Department at a ratio of 1:2 and spacing of 2m X 2m at their own expenses in the same plot where "Dhupi" trees were felled. The plantation of indigenous tree species may be taken up at the onset of monsoon and completed within a period of one (1) month preferably in the month of June 2023. The tree plantation programme may be supervised by local administrations involving representatives from Gram Panchayat, Block Land & Land Reforms Officer, Mirk and Divisional Forest Officer, Kurseong. The Petitioner may also be invited to the programme. The planted saplings should be maintained / looked after for a period of five (5) years by the Tea Garden Management at their own cost under the supervision of District administration.

This is for your kind information and needful action.

*Hani*  
(Dr. Harikrishnan P.J. IFS)  
Divisional Forest Officer  
Kurseong Division.

No: 2817/28-46

Dated, 06/12/2022.

Copy forwarded for information to:

1. The Additional Principal Chief Conservator of Forests, North Bengal, West Bengal.
2. The District Magistrate, Darjeeling.
3. The Assistant Divisional Forest Officer, Head Quarters, Kurseong Division.
4. The Jr. Scientist, Siliguri Regional Laboratory, West Bengal Pollution Control Board.

*Hani*  
Divisional Forest Officer  
Kurseong Division.

Amekuro - R-3

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GOVERNMENT OF WEST BENGAL  
OFFICE OF THE DISTRICT MAGISTRATE, TOUZI SECTION  
DARJEELING

Memo No. 208/TOUZI/DLLRO/DJ/2022.

Date: 06.12.2022

To,  
The District Magistrate & Collector  
Darjeeling

Sub: Action taken report on Sourenee TG felling w.r.t. O.A 576/2022 dated 07.09.2022-reg.

Ref: Decision taken in the meeting held on 25.11.2022 at 3.00 PM over virtual platform, in connection with ensuring compliance of direction of Hon'ble National Green Tribunal, Principal Bench, dated 07.09.2022 in the matter of O.A. No. 506/2022/EZ (Bharat Prakash Rai vs State of West Bengal)

Madam

In reference to the above, submitting herewith the Action Taken Report as desired in the meeting mentioned in reference for favour of your kind perusal and necessary action

- On 23/09/2019 vide letter no. STG/2019-20/103, the Welfare Officer, Sourenee Tea Estate submitted an application to the District Magistrate, Darjeeling seeking permission for felling 515 nos of shade trees in the retained area of their tea garden. It was stated that the proceeds from the felled trees would be used for commercial purpose to meet the expenditure towards the labour welfare projects.
- The felling of shade trees is a routine practice in the tea gardens while uprooting tea bushes for new plantation. The application had been made as per the provision of Sec. 6(3) of the West Bengal Trees (Protection and Conversation in Non-Forest Areas) Act, 2006.
- On 27/09/2019 Officer-In-Charge, Touzi Department under District Magistrate, Darjeeling vide memo no.243/CF-99/TG/19 forwarded the application to BL&LRO, Mirik to conduct an enquiry and submit the report in 3-men committee format through the Divisional Forest Officer, Kurseong Division.
- The report of the 3 men committee involving BL&LRO, Mirik, Beat Officer, Phuguri Beat, and the Secretary, Soureni I Gram Panchayat was received from the Office of the DFO, Kurseong Division vide his memo no. 2860/28-46 dtd 17/12/2019.
- Permission from District Magistrate, Darjeeling for felling of 515 nos of shade trees, was accorded vide memo no. 18/1(3)/CF-99/TG/19 dt. 14/02/2020.

- The permission was valid for 90 days from the date of issue.
- The DFO, Kurseong Division vide memo no. 631/28-46 dated 20.02.2020 directed the Range Officer, Bamanpokhari to monitor the felling operation and issue Transit Pass for the felled produce after proper verification within 83 days.
- The tea garden management then felled approx 26 trees in March 2020. However, further felling was discontinued due to Covid restrictions.
- Thereafter, vide letter dated 12.03.2022, the Manager, Sourenee Tea Garden applied to DFO, Kurseong Division for extension of felling permission implementation duration by 80 days for felling the remaining trees. However, the said prayer for extension of felling permission by the garden management was not intimated to the District Magistrate, Darjeeling.
- On receiving several complaints in Tree felling on 21.04.2022, the tea garden was directed to immediately stop the felling operation and a detailed report was sought from the Sub Divisional Officer, Mirik vide memo no.70/CF-99/TZ-DJ/22 dated 25.04.2022.
- The Sub Divisional Officer, Mirik submitted a detailed report on tree felling vide his memo no. 286/SDO/MRK/22 dated 25.04.2022 stating that around 117 nos (26 in 2020 and 91 in 2022) trees had been felled and directed the Garden management to stop the tree felling operation immediately.
- Thereafter, vide memo no 104/CF-99/TG/22 dated 22.06.22 the Sub Divisional Land & Land Reforms Officer, Mirik was instructed to auction all the trees lying under the custody of the Range Officer, Bamanpokhari and deposit the sale proceeds to the Government Exchequer. The process of auction is under process.
- Since the trees felled are in sloppy area no trees shall be felled further. This was informed to the tea garden.



Additional District Magistrate  
&

District Land and Land Reforms Officer  
Darjeeling

Government of West Bengal  
Office of the Legal Remembrancer, W.B.  
2 & 3, K.S. Roy Road, Kolkata-700001  
Email : [lrwb2013@gmail.com](mailto:lrwb2013@gmail.com)

Memo No. 95 -A/O.C.-02/23

Dated: Kolkata, 05.01.2023

From: The Office of the Legal Remembrancer, West Bengal.

To: Sri Sibojyoti Chakrabarti, Ld. Advocate,  
109, Sarat Chatterjee Road, P.O.-Lake Town  
Borat, Kolkata-700 089. (Mob: 9007035534)

Sub: O.A.No.576/2022/EZ in the matter  
BHARAT PRAKASH RAI  
-Vs-  
THE STATE OF WEST BENGAL & ORS.

Sir,

I am to inform you that you have been engaged to plead in the aforesaid matter on behalf of the State of West Bengal before the Hon'ble National Green Tribunal, Principal Bench at New Delhi.

'Vakalatnama' duly signed is enclosed herewith for this purpose.

You are requested to send all the communications, copy of Court's orders relating to the matter directly to the concerned department with intimation to this office.

Your bills in the matter will be paid from this office.

Yours faithfully,

Enclo:- As above

  
for Legal Remembrancer,  
West Bengal

Memo No. 95 /1(4)-A /O.C.-02/23

Dated: Kolkata, 05.01.2023

Copy forwarded for information and taking necessary action to:-

1. The P.S. to the Chief Secretary, Govt. of West Bengal, Nabanna, 13<sup>th</sup> Floor, 325, Sarat Chatterjee Road, Mandirtala, Shibpur, Howrah-711102.
2. The Principal Chief Conservator of Forests & HoFF, West Bengal, Aranya Bhawan, LA-10A Block, Sector-III, Saltlake, Kol-700 106.
3. The District Magistrate, Darjeeling, Chauk Bazaar, Pin- 734 101
4. Office Copy

for Legal Remembrancer,  
West Bengal

VAKALATNAMABEFORE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 576/2022

BHARAT PRAKASH RAI

Appellant /  
Petitioner / Plaintiff

--VERSUS--

THE STATE OF WEST BENGAL &amp; OTHERS

Respondent /  
Opposite Party / DefendantVakalatnama on behalf of STATE OF WEST BENGAL

Know all men by these presents that by the Vakalatnama I/We appoint the Advocates noted below or any one of them, my/our lawful Advocate/Advocates for filing Memorandum of Appeal or Petition for entering appearance in the above matter for appearing in, conducting and arguing in the same for depositing or withdrawing any money in connection therewith, for moving the Court in any matter connected therewith, for preparing the paper-book in the case and for putting the papers, petition, etc. on my/our behalf for filing or taking back fresh suits etc. for signing and filing petitions of compromise in connections with the said matter and for taking copies of paper from the record and I/We further say that any act done by my/our said Advocate or Advocates or by any of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocate/Advocates his or their fees as settled all other sums that may be necessary to carry out his requisitions of the Court and otherwise to enable the Advocate/Advocates to conduct the case properly. Failing which the Advocate/Advocates after notice to me/us will be at liberty to withdraw from the further conduct of the case.

IN WITNESS WHEREOF I/We sign and execute this Vakalatnama, on this 05<sup>th</sup> day  
of January, 2022.

NAME OF ADVOCATES

SIBOJYOTI CHAKRABARTI

ADVOCATE

For The State of WB

~~Sibojyoti Chakrabarti~~  
Advocate

Enrolment No: WB/1730/2010

Email :- subho. advocate  
@gmail.com.PLAINTIFF(S)/ APPELLANT(S)/ RESPONDENT(S)  
DEFENDANT(S)/ RESPONDENT(S)/ OPPOSITE PARTY(S)Legal Remembrancer  
West Bengal

Received the Vokalatnama  
from the Executant within  
named Satisfied and accepted  
Sibojyoti Chakraborti  
Advocate  
State of WB.  
05/04/2023.

BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O. A. NO. 576/2022

In The Matter of:

Bharat Prakash Rai

... APPLICANT

VERSUS

The State of West Bengal & Ors.

... RESPONDENT(S)

AFFIDAVIT ON BEHALF OF DISTRICT  
MAGISTRATE & COLLECTOR,  
DARJEELING BEING RESONDENT  
NUMBER 4.

SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: [subho.advocate@gmail.com](mailto:subho.advocate@gmail.com)

(M): 9007035534.